

ITEM NO.12 Court 5 (Video Conferencing) SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s).1317/2021

LAKSHYA VERMA Petitioner(s)

VERSUS

UNION OF INDIA & ANR. Respondent(s)

(FOR ADMISSION and IA No.157512/2021-APPROPRIATE
ORDERS/DIRECTIONS)

Date : 03-01-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Mr. R.D. Rathore, Adv.
Mr. Vinay Rajput, Adv
Mr. Varinder Kumar Sharma, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

We are not inclined to entertain this petition
under Article 32 of the Constitution of India.

The writ petition is accordingly dismissed.
Pending application(s), if any, shall stand disposed
of.

(B.Parvathi)
Court Master

(Anand Prakash)
Court Master